

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.800/2013

New Delhi, this the 4th day of August, 2016

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Shri Charan Singh  
Jr. Engineer (Elect.)  
Dr. Karni Singh Shoorting Range (KSSR)  
R/o A-144, Durga Vihar,  
Near Sainik Farm, New Delhi -62. ....Applicant  
(By Advocate : None)

**Versus**

1. Government of India through  
The Secretary Department of Personnel & Training  
North Block, New Delhi.
2. The Sports Authority of India  
Through the Secretary  
Jawaharlal Nehru Stadium  
New Delhi. .... Respondents

(By Advocate: Mr. Satish Kumar,proxy for Mr.Anil Grover)

**ORDER (ORAL)**

**Hon'ble Mr. P.K. Basu, Member (A)**

It is seen from the record that since 14.08.2014 either none has appeared on behalf of the applicant or an adjournment is sought on his behalf on one pretext or the other. Thus, it is clear that the applicant is not interested in pursuing the matter. The OA is, therefore, dismissed in default for non-prosecution

Later on, a letter addressed to Registrar sent through post by the applicant's counsel dated 03.08.2016 in OA No.800/2013 has been produced, which states that he would not be able to appear in the matter today and seeks adjournment. The same cannot be taken cognizance of.

**Dr. Brahm Avtar Agrawal)**  
**Member (J)**

**(P.K. Basu)**  
**Member A)**

/mk /